

North-South cooperation or dialogue has been deadlocked, we are trying our best to break this deadlock. But instead of waiting for this, we have gone ahead very vigorously for organising South-South cooperation, not merely conceptually, but by economic cooperation between individual countries in the Third World and by cooperation with economic organisations in the Third World. I was recently in Africa and I found with what expectations they looked up to India for imbibing technology, especially intermediate technology and for cooperating with us in the economic field. I think that this is one of the foreign policy initiatives we have taken upon ourselves in order to give new life to the South-South cooperation.

Madam Chairperson, I would like to end by coming back to our own region and to SAARC, to which my good friend Shri Shahabuddin and others referred in their speeches. The fact that SAARC has emerged is a great thing, inspite of all the troubles, all the differences and conflicts in the South Asian region. Through the crevices of these conflicts and differences, the forces of cooperation which always have existed underneath, have cropped up. And this cooperation has come up in a natural way because it is not possible to force this cooperation and it has to follow an evolutionary process. It has taken place in South Asia and it is due to the wisdom of the leaders of South Asia that we are grasping this new opportunity and working for this cooperation. But we must take into account the realities of the situation and the facts in South Asia. If we try to be impatient and adventurous in going too fast forward, then this little baby may not even be able to crawl properly and grow up. Therefore, Madam Chairperson, I would like to stop my intervention by saying that India, within a very difficult international as well as regional situation, has through her wisdom tried to harness all the creative and constructive forces and played a very effective role in bringing a reconciling touch, in bringing a touch for peace as well as for safeguarding our own national interests.

15.35 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fourteenth Report

[English]

SHRI R.P. SUMAN (Akbarpur) : I beg to move :

“That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th March, 1986.”

MR. CHAIRMAN : The question is :

“That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th March, 1986.”

The motion was adopted

RAILWAY PROPERTY (UNLAWFUL POSSESSION) AMENDMENT BILL*

12.36 hrs.

(Amendment of Section 9)

[English]

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill to amend the Railway Property (Unlawful Possession) Act, 1966.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill to amend the Railway Property (Unlawful Possession) Act, 1966.”

The motion was adopted.

*Published in Gazette of India Extraordinary Part II, Section 2 dated 21.3.1986.